



2026:AHC:41948

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7557 of 2026

Suresh Ram

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Virendra Kumar Yadav
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. It is argued by learned counsel for the petitioner that in the proceedings initiated under Section 67(1) of U.P. Land Revenue Code, 2006 being Case No.14180 of 2025 is pending before the respondent No.3/Sub Divisional Magistrate, Sadar Ghazipur. It is argued that considerable time has already been lapsed but till date no decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.3/Sub Divisional Magistrate, Sadar Ghazipur to decide the aforesaid case ***strictly in accordance with law*** before the respondent No.2 but without granting unnecessary adjournment unless there is no legal impediment.
6. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

February 24, 2026

saqlain